

(2019) 07 DEL CK 0155

In the Delhi High Court

Case No : Criminal Writ Petition No. 1905 Of 2019, Criminal Miscellaneous
Application No. 31045 Of 2019

Meenakshi

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 16-07-2019

Acts Referred:

Citation : (2019) 07 DEL CK 0155

Hon'ble Judges : Manmohan, J; Sangita Dhingra Sehgal, J

Bench : Division Bench

Advocate : Vishesh Wadhwa, Aditya Swarup Aggarwal, Swadha Gupta, Mohit Bhandari, Rahul Mehra, Chaitanya Gosain, Anand

Judgement

Manmohan, J

1. Present writ of habeas corpus has been filed seeking custody of the minor daughter Dimple aged about four years on the ground that she had been

forcibly taken away by her father.

2. The respondent no.2's husband is personally present in Court along with the minor daughter Dimple. He states that he is desirous that the

petitioner-wife along with his two children stay with him. He assures this Court that he would maintain the petitioner as well as his two children in

good health to the best of his ability.

3. The petitioner states that she has no objection to residing with respondent no.2 provided they live separately and not with the parents of respondent

no.2.

4. Respondent no.2's husband has no objection to the same.

5. The petitioner's wife and respondent no.2's husband are agreeable that the

two minor children shall visit the paternal grand-parents at least twice a week for two hours.

6. Recording such consent, the present writ petition and application stand disposed of.

7. As a token of acceptance of today's order, both the petitioner and respondent no.2 are directed to sign the order sheet.